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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO.1082/2002

M A M & G G / 2602

New Delhi this the 30th day of April, 2002

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Kuldip Singh, Member (J)

1. A.K. Saha, STA
2. Phool Kumar, SSO
3. Raj Kumar, STA
4. Naresh Kumar, SSO
5. D. Balasubramanian, STA
6. HC Bhanot, STA
7. Bhajan Singh, SSO
8. VPS Verma, SSO
9. M.M. Sharma, STA
10. B. Bhattacharya, STA
11. Dharampal, STA
12. P.S. Bist, STA
13. S.Borgikar, STA
14. Dharam Raj, STA
15. Rattan Singh, STA
16. M.J.Andhare, SSO
17. K.S.Verma, SSO
18. J.J.S.Ahluwalia, SSO
19. V.K.Srivastava, STA
20. K.C.Harnal, STA
21. A.P. Singh, STA
22. C.P.S.Nagra, STA
23. H.S.Dev, STA
24. Jai Bhagwan, STA

All present working in
Directorate of Co-ordination, Police Wireless,
Block No.9, CGO Complex, Lodhi Road,
New Delhi.

-Applicants

(By Advocate: Shri V. Shekhar)

(3)

Versus

1. Union of India
Through Secretary,
Ministry of Home Affairs,
North Block, New Delhi.
2. Directorate of Co-ordination
Police Wireless,
Through Director Police Telecommunication,
Block No.9, CGO Complex,
Lodhi Road, New Delhi.

-Respondents

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Member (A)

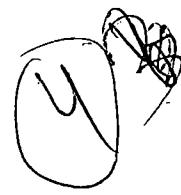
Shri V.Shekhar, learned counsel of the applicant heard.

2. MA-866/2002 for joining together is allowed.

3. Learned counsel stated that the applicants, 24 in number, hold the posts of SSO/STA with respondents. Vide order dated 10.1.2002 (Annexure-C), respondents have approved re-structuring of Group "B" and "C" posts in the operational and Technical Wings of Directorate of Co-ordination, Police Wireless and placed various posts in the revised scales. The post of SSO/STA which is a supervisory post in relation to the posts covered under Annexure-C has not received attention of Fifth Central Pay Commission as well as the related pay scale has not been revised upward. Learned counsel also stated that applicants' representation dated 25.1.2002 in regard to their grievance has yet not been disposed of by the respondents.

4. In our view, interest of justice would be duly met if the respondents are called upon to dispose of



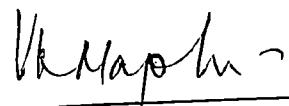


applicants' representation dated 25.1.2002 (Annexure-D) by passing a detailed reasoned and speaking order within the stipulated period of two months from the date of receipt of these orders. Ordered accordingly. Applicants shall have liberty to seek redressal of their grievance on remaining aggrieved, as per law.

5. Copy of this OA be also sent to the respondents to be treated as a supplementary representation.



(Kuldip Singh)
Member (J)



(V.K. Majotra)
Member (A)

cc.